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P.Patel-Vrs-UOI & Ors.

ADMISSION Sl.No.3

MA No. 865/13

OA No.745/13

Order dated 3rd December 2013

CORAM

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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By filing the instant MA No. 865 of 2013 the Applicant seeks to amend the OA by incorporating developments took place in the meantime.

Heard Mr. G.N.Sahu, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel appearing for the Railway-Respondent and Mr.G.C.Nayak, Learned Government Advocate appearing for the State of Odisha.

Mr.T.Rath, Learned Standing Counsel appearing for the Railway-Respondent and Mr.G.C.Nayak, Learned Government Advocate appearing for the State of Odisha objected the maintainability of the MA on the ground that as this OA has not been admitted question of entertaining the MA does not allow.

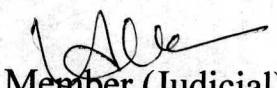
On being pointed out Mr.Sahu, Learned Counsel for the Applicant prays permission to withdraw this OA with liberty to file OA incorporating the points taken in the MA afresh.



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In view of the above, this OA is disposed of as withdrawn with liberty to file fresh OA, if so advised within a period of seven days hence which shall be without prejudice to the rival claim of the respective parties.

Copy of this order be given to Learned Counsel for both sides.


Member (Judicial)